convenience of transport, and also ioi assuring that all Ihe components required are available at site at the time of erection, it is usual to collect the equipment at site well in time. The equipment is taken out of storage in sequence as needed for erection. A careful review has been made of the projects being implemented and it has been found that the equipment in storage without being in the process of erection today is very small compared to the programme of erection of about 5,000 MW of equipment which is on hand currently for creating additional capacity during the first two years of the Fifth Plan.

(b) The following projects have been delayed for more than six months for non-completion of civil works:

Northern Region

Giri Bate (Hydro;	2	2	$2 \times 30 \text{ MW}$
Baira Siul (Hydro)	2	- 2	$3 \times 60 \text{ MW}$
Badarpur (Thermal)	R.	×	$2\!\times\!100~{ m MW}$
Western Region			
Vaitarna (Hydro)	×.	3	$1 \times 60 \ \mathrm{MW}$
Bhatgar (Hydro)			$1 \times 16 \text{ MW}$
Koyna (Hydro)	÷		$4{\times}80~{\rm MW}$
Southern Region			
Idikki (Hydro) .	2	4	2×130 MW
Eastern Region			
Subernarekha (Hydi	(0		$1 \times 65 \text{ MW}$
Patratu (Thermal)	÷.	4	$2 \times 110 \text{ MW}$
Blimela (Hydro)	2	×	3×60 MW
North-Eastern Regio	n		
Gumti (Hydro) .		4	2×5 MW

The delays in the execution of the civil works are mainly due to (i) inadequate resources on the part of the contractors for executing the projects (ii) non-availability of cement, steel, explosives, gases etc. in time Ciii) want of adequate communication facilities in the shape of access roads (iv) labour unrest.

(c) The following steps are being taken to ensure proper and effective co-ordination between Centre and the States authorities to ensure completion and commissioning of these projects according to the revised schedule. (i) Restructuring of the electricity supply industry with a view to improve the capability to achieve targets and remove past short-comings.

(ii) Changing procedures and priorities with a view to improve the timely availability of all required inputs including funds.

(iii) Installing effective multi-tiered monitoring systems so as to watch performance and supply timely correctives wherever necessary.

दिल्ली में कास बार एक्सचेंज प्रणाली

* 253 श्री नागेश्वर प्रसाद शाही :

त्री नत्थी सिंह :

क्या संचार मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के कास बार एक्सचेंज के टेलीफोन नम्बर सामान्यतः नहीं मिलते : और

(ख) यदि हां, तो कास बार प्रणाली क दोष को दूर करने के लिये सरकार क्या कदम उठा रही है ?

tJWorking of cross bar Exchanges in Delhi

*253. SHRI NAGESHWAR PRASAD SHAHI:

SHRI NATHI SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that telephone numbers of Cross Bar Exchanges in Delhi do not generally get connected; and

fb) if so, what steps Government are taking to remove the defects in the Cross Bar system?]

संचार मंत्री (श्री के० ब्रह्मानन्द रेड्डी) : (क) ग्रीर (ख) दिल्ली के कास बार एक्सचेंज उपस्करों में बनावट की गलतियां ग्रीर, संकिटों में कुछ खामियां देखी गई हैं ग्रीर, इन्हीं कारणों से एक्सचेंज बढ़िया ढंग से काम नहीं

†[] English translation.

कर रहे हैं। व्यौरेबार जांच पड़ताल करने के बाद इन खामियों को सुघारने का निश्चय किया गया है। दिल्ली के क्रास बार एक्सचेंजों में यह सुघार कार्य चल रहा है। ऐसी आशा है कि अधिकांश कार्य अक्तूबर, 1974 तक ग्रौर सम्पूर्ण कार्य मार्च, 1975 तक पूरा हो जायेगा। इस सुघार कार्य के पूरे हो जाने पर सेवा में पर्याप्त गुणात्मक वृद्धि की सम्भा-वना है।

MINISTER t[THE OF COMMUNI-CATIONS (SHRI BRAHMANANDA REDDY): (a) and (b) Certain deficiencies in circuits and manufacturing defects in the crossbar exchange equipments in Delhi I have been noticed and due to this these exchanges have not been functioning at a high level of efficiency. After detailed investigation it has been decided to rectify the defects noticed. The rectification work is in progress in the crossbar exchanges Delhi. The major portion of this work is expected to be completed by October, 1974 and the entire work by March, 1975. considerable improvement in the quality of service is expected after the completion of the modification work.]

Criminal Prosecution against an I.A.S. Officer of Andhra Pradesh Cadre

*254. SHRI BHUPESH GUPTA: SHRI

J. S. ANA	AND: DR.	Z.	А.	
AHMED:	HMED: SHRI		BHOLA	
PRASAD:				

Will the PRIME MINISTER be pleased to state:

(a) whether the Andhra Pradesh Government have sought the permission of the Central Government to start criminal <u>Mosecution</u> against the former Collector of West Godavari, Shri Govindarajan, an officer of IAS cadre from whose car gold idols were seized last year; and

Ib) whether the Central Government have made any inquiry through their own agency?

H] English translation.

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b) The Government of Andhra Pradesh have written to the Central Government on 18-5-1974 requesting sanction for the prosecution of Shri S. R. Govindarajan for offences under the Prevention of Corruption Act, 1947. In regard to the aforesaid offences no inquiry has been made by any agency of the Central Government. However, the Gold Control and the Income Tax angles of the case were looked into respectively by the officers of the Central Excise and the Income Tax Departments of the Central Government.

Pending Cases of Rich and Resourceful Accused

*255. SHRI N. P. CHAUDHARY: SHRI N. R. CHOUDHURY: SHRIMATI MARGARET ALVA: SHRI HARSH DEO MALAVIYA:

Will the PRIME MINISTER be pleased to state the steps Government propose to take to expedite the cases pending against 25 resourceful and rich accused as mentioned in para 33 of the Annual Report of the Central Bureau of Investigations?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): Steps are being taken in accordance with law to get the trials of 25 cases referred to in the Annual Report of the CBI expedited. These steps include filing of applications for early hearings in writs, revisions, appeals etc., requests for securing day-to-day hearings and prayers for obtaining warrants where accused persons are repeatedly absenting themselves. Such other measures as may be necessary and legally feasible with a view generally to accelerate the trial of such cases will also be taken.

Production pattern of paper

*256. SHRI SHYAMLAL GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have asked the paper manufacturers to revert to their

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